

National Company Law Tribunal  
Allahabad Bench  
Allahabad

83/241-244/ALD

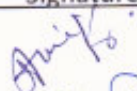

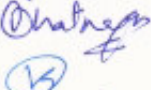

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2016.

NAME OF THE COMPANY: Mr. Sarthaka Vanijya India Pvt. Ltd.

Vs.

M/s Gyan Security Press Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

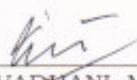
Sl. No.	Name	Designation	Representation	Signature
1.	ANIL KUMAR	PCS	Petitioner	
2.	R K Tandon	PCS	Respondent No. 1, 2 & 3	
3.	VIKASH BHATNAGAR	ADV.	Respondent No. 1, 2 & 3	
4.	VISHAL BHATNAGAR	ADV.	Respondent No. 4	


Order Dated 08.12.2016

CP No. 83/241-244/Ald/2016 Sarthaka Vanijya India, Vs M/s Gyan Security  
Press Pvt. Ltd.

Shri Vikas Bhatnagar Learned Counsel filed Vakalat for Respondent 1,2,3. Shri Vishal Bhatnagar filed Vakalat for Respondent No.4. The reply was also filed for Respondent 1,2,3. For the reply of Respondent No.4 and put up the impleading application filed by third party.

List it on 03.01.2017. Interim Order extended till 3<sup>rd</sup> January.

  
V.S.R. AVADHANI, MEMBER-JUDICIAL

  
H.P. CHATURVEDI, MEMBER-JUDICIAL